

**Deputy and Assistant Registrars to Sadr Courts, Bengal**

**ACT No. VII. Of 1840**

**(Rep., Act 8 of 1868)**

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*Passed by the Right Hon'ble the Governor General of India in Council,  
On the 30<sup>th</sup> March, 1840*

An Act for authorizing the appointment of, Uncovenanted Servants to the Offices of Deputy Register and Assistant Register to the Sudder Courts of the Presidency of Fort William in Bengal.

It is hereby enacted, that whenever the Governor or Bengal, and the Lieutenant-Governor, or other authority exercising the powers of Lieutenant-Governor of the North-Western Provinces, shall deem it expedient to appoint any persons not being Covenanted Servants, to the Offices of Deputy Register or Assistant Register to the Court of Sudder Dewanny and Nizamut Adawlut at Calcutta and Allahabad respectively, it shall be competent to those Courts to assign to the Offices above named, any duties at present performed by their Registers.